

(b) if so, the total amount of the financial aid given by Government; and

(c) if not, the reasons therefor?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):

(a) Not so far, Sir.

(b) and (c). Do not arise.

**Fire in Godowns of Oriental Timber Corporation (P) Ltd. Bombay**

5242. Shri S. M. Banerjee:

Shri Chandak:

Shri R. S. Tiwary:

Shri Hukam Chand Kachhavaia:

Will the Minister of Home Affairs be pleased to state:

(a) whether the investigation into the causes of the fire that broke out in the godowns of the Oriental Timber Corporation (P) Ltd; Bombay on the 1st May, 1964 and thereby claiming a loss of Rs. 17,44,022-40 was conducted by the Bombay C. I. D. in collaboration with the Central Bureau of Investigations;

(b) whether a case of arson and other cognizable offences under sections 436, 477A, 409, 420 of the Indian Penal Code has been registered;

(c) if so, the progress made so far; and

(d) if the answer to part (b) above be in the negative, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The enquiry into the causes of this fire was conducted by the Bombay C.I.D. The Central Bureau of Investigation did not collaborate with the Bombay C.I.D. in the investigation of this case.

(b) No, Sir.

(c) Does not arise.

(d) The result of the enquiry conducted by the Bombay C.I.D. indicated that the fire was in all probability accidental.

**Restrictions for admission to U.P.S.C. Examinations**

5243. Shri D. D. Mantri:  
Shri Kamble:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Government had imposed restrictions on Central Government employees in the matter of admissions to competitive examinations held by U.P.S.C. and that the permission for appearing in higher examinations were not given even to those who were on probationary Training from 1955 to 1958;

(b) whether the restrictions are still operative;

(c) whether it is a fact that some of the Class I Government employees had to resign due to denial of permissions to examination, if so, the number of such persons and the details of their services; and

(d) whether Government propose to utilise the service of those persons?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) Except in regard to certain categories, the restrictions were removed on 9th December, 1958.

(c) Information is being collected, and will be laid on the Table of the Sabha.

(d) It has been decided not to reopen cases which had been decided prior to the issue of orders removing the restrictions.

**Misuse of Humayun's Tomb**

5244. Shri Shree Narayan Das: Will the Minister of Home Affairs be pleased to state: